

1990	216.45	14956
1991	197.93	13808

**'B' Category Cities in Rajasthan**

3442. SHRI BHUVNESH CHATURVEDI: Will the Minister of FINANCE be pleased to state:

(a) what are the criteria of granting 'B' category cities;

(b) how many cities have been categorised as 'B' in Rajasthan; and

(c) which are the cities in Rajasthan that are under consideration to be brought under 'B' category?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE) : (a) No classification as 'B' category exists. For the purpose of grant of House Rent Allowance and Compensatory (City) Allowance, cities/towns are classified with reference to population as given below:—

Population of the city	Classification
More than 16 lakhs.	A
Above 8 lakhs but not exceeding 16 lakhs.	B-1
Above 4 lakhs but not exceeding 8 lakhs.	B-2
Above 50,000 but not exceeding 4 lakhs.	C

For the purpose of grant of House Rent Allowance, population obtaining within the Municipal area of the city and for Compensatory (city) Allowance, the population of the Urban Agglomeration of the city, wherever it exists, otherwise that of the Municipal area of the city is taken into account,

(b) 'B-1' class Jaipur.  
'B-2' class 1. Jodhpur.  
2. Ajmer.  
3. Bikaner.

(c) The question of up-gradation/re-classification of cities, wherever necessary, will be taken up on receipt of the final population figures of 1991 Census from the Registrar General and Census Commissioner of India.

**White Paper on Structural Adjustment Loan**

3443. SHRI MANMOHAN MATHUR; SHRI VISHWASRAO RAMRAO PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to bring a White Paper on the structural adjustment loan (SAL) from the World Bank; and

(b) if so, whether the White Paper would contain the details of the negotiations for the loans from the days of the previous Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) Question does not arise.

**Surplus Funds Available with RRBs**

3444. SHRI ASHIS SEN: Will the Minister of FINANCE be pleased to state :

(a) whether it is obligatory on the part of Regional Rural Banks' to keep their surplus funds deposited with their respective sponsoring Banks only;

(b) whether it is a fact that UCO Bank has directed all RRBs sponsored by it to keep their surplus funds with UCO Bank branches only and where such funds are with other banks, to transfer them to UCO Bank even by premature withdrawal of term deposits with others;

(c) if so, whether as a result of this direction of UCO Bank, the concerned RRBs viz. Mallabhum Gramin Bank, Mayurakshi Gramin Bank and Gaur Gramin Bank have suffered loss of interest income as other banks are paying higher rates of interest than UCO Bank; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) National Bank for Agriculture and Rural Development (NABARD) have reported that it is not obligatory on the part of the Regional

Rural Banks (RRBs) to keep their surplus funds with their respective sponsor banks.

(b) A representation has been received from RRBs employees Association to the effect that UCO Bank has directed RRBs sponsored by it to keep its surplus funds with the sponsor bank.

(c) and (d) Although the rate of interest payable on the surplus funds of RRBs kept with sponsor bank/non-sponsor bank is to be mutually settled. NABARD having regarding to the weak financial position of RRBs has advised the sponsor banks to consider paying a minimum of 13.5% interest on the balances kept with them by the RRBs for a period of 15 days and above.

#### **C.B.I. Enquiry against Executive Director of Punjab and Sind Bank**

3445. SHRI ASHIS SEN: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there was a C.B.I. enquiry against the present Executive Director of Punjab and Sind Bank at the time when he was the General Manager of New Bank Of India;

(b) if so, whether the C.B.I. has now awarded/recommended penal action against him; and

(c) what steps Government propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) As per available information, Central Bureau of Investigation had conducted discreet enquiry/verification in the matter of hiring of premises at Amritsar by New Bank of India in the year 1982 and brought this to the notice of Government for suitable departmental action against two officers of New Bank of India, including the then Deputy General Manager, who is at present Executive Director in Punjab & Sind Bank. The matter was examined in consultation with New Bank of India and Central Vigilance Commission (CVC). CVC has now recommended closure of the case as no malafide was established against the concerned officers.

#### **Profits earned by Foreign Banks due to Partial convertibility of Rupee**

3446. SHRI DHULESHWAR MEENA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that some prominent Foreign Banks operating in the country have raked in hefty profits in the foreign exchange market immediately after the partial convertibility of the rupee came into force from March 3, 1992 under the Reserve Bank of India's Liberalised Exchange Ratio Management System;

(b) if so, which are these Banks and what is the estimated amount involved in each case;

(c) whether these profits are taxable in India and whether any portion thereof can be repatriated by these banks to their Head Offices; and

(d) if so, what are the details thereof and also the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Enquiries about Mutual Funds from SEBI**

3447. SHRI SURESH KALMADI:  
SHRI BHUBANESHWAR  
KALITA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Securities and Exchange Board of India has received more than 100 enquiries from the varied interests in the private sector about the modalities for setting up of mutual funds; and

(b) if so, what are the details thereof and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) Securities and Exchange Board of India (SEBI) has received enquiries regarding setting up of mutual funds from various entities viz. finance companies, merchant bankers, manufacturing and trading companies, stock brokers and